

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

V. NALLASENAPATHY
Member (Technical)

B.S.V. PRAKASH KUMAR
CA No (Judicial)

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.06.2017

NAME OF THE PARTIES: Vis-Ram Financial Services Pvt. Ltd.

V/s.

M/s. HDFC Bank Ltd. & 10 Ors.

SECTION OF THE COMPANIES ACT: 59 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	S. B.holekante	Adv. for Respondent	
2)	Sandeep Golam		
3)	Teshan Sinha	ADVOCATE FOR RESPONDENT No. 1	

ORDER

CP 30/59/NCLT/MB/MAH/2017

For the reply has been filed by the Respondent in the Main Petition, the Petitioner side is directed to file rejoinder, if any, within 15 days hereof.

List this matter for hearing on Main Petition and on the Miscellaneous Applications moved by the Petitioner on 24.7.2017.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)